

**IN THE INCOME TAX APPELLATE TRIBUNAL  
JODHPUR BENCH (Virtual) JODHPUR**

**BEFORE DR. MITHA LAL MEENA, HON'BLE ACCOUNTANT MEMBER  
AND SHRI UDAYAN DAS GUPTA, HON'BLE JUDICIAL MEMBER**

**ITA No. 18/Jodh/2022  
(Assessment Year 2014-15)**

<b>Lavina Mehta A-31, Kamla Nehru Nagar, 1<sup>st</sup> Extention, Jodhpur – 342001</b>		<b>ITO, Ward-3(4), Jodhpur.</b>
<b>Assessee by</b>	<b>None (Withdrawal Application)</b>	
<b>Revenue by</b>	<b>Shri Karni Dan, Addl. CIT (Sr. D.R.)</b>	
<b>Date of Hearing</b>	<b>20.02.2025.</b>	
<b>Date of Pronouncement</b>	<b>24 .03 .2025.</b>	

**ORDER**

**DR. MITHA LAL MEENA, A.M.:**

This appeal by the assessee is directed against the order of National Faceless Appeal Centre, Delhi [in short NFAC/CIT(A)] in respect with Assessment Year 2014-15.

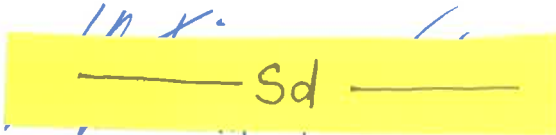
2. None appeared for the assessee, however the assessee vide its application dated 20.01.2025 submitted that she has opted to settle the matter under the Direct Taxes Vivad Se Vishwas Scheme, 2024. A copy of application with Form-2 and 3 certified by the competent authority regarding opting VSVS is filed on record. The Ld. AR requested to that the appeal may kindly be allowed to be withdrawn. The Ld. DR has no objection to the request of the Assessee.



3. Accordingly, the appeal of the assessee is dismissed as withdrawn.

Order pronounced on..24.. / 03 /2025 under Rule 34(4) of Income Tax

(Appellate Tribunal) Rules 1963.

 Sd \_\_\_\_\_

(UDAYAN DAS GUPTA)  
JUDICIAL MEMBER

 Sd \_\_\_\_\_

(DR. MITHA LAL MEENA)  
ACCOUNTANT MEMBER

Dated : 24./03./2025

Copies to :

- (1) The appellant.
- (2) The respondent.
- (3) CIT
- (4) CIT(A)
- (5) Departmental Representative
- (6) Guard File

By Oder  
Assistant Registrar,  
Income Tax Appellate Tribunal,  
Jodhpur Bench,  
Jodhpur.